



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)**MINUTES OF THE NORMS COMMITTEE- II****MEETING No.** NC/2/MEET/Jan/202223/20**DATED:** 30/01/2023Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202223/20 dated 30/01/2023 of Norms Committee - II for the year 2022-23 was held on 30/01/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Santosh Dubey, Deputy DGFT	DGFT(HQ)
2	SHAISH KUMAR, Technical Consultant	DGFT
3	SK BHATNAGAR, Technical Consultant	DGFT
4	vishan agrawal, Technical Consultant	DGFT
5	RajeshKumar Jaiswal, Technical Consultant	Ministry of Heavy Industries
6	rahul bhardwaj, Technical Consultant	Office of DC(MSME) , Ministry of MSME

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	2 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005455AM23
RA File Number	NA
Licence No and Date	0710107627/null
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has submitted the documents related to AA No. 0710107627 dated 18.02.2015. Further, the Committee noted that the said AA Number is very old and no record found in the section. Therefore, the Committee decided to seek the details of the case/AA No. from the applicant for examination of the case. The case stands deferred.	

Case No.	3 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005572AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted this case has been applied under para 4.03 b (iii) of FTP. Further, the case was referred to Consultant (TEC-3) for examination & comments. Therefore,	

as per comments of TE, the Committee decided to ask the applicant to furnish the following information:

1. Specific item of export with quantity in numbers.
2. Complete set of application (ANF-4A).
3. Shape & grade of item of import.
4. Detail technical note on manufacturing process including the relevant flow sheet.
5. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	4 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005435AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the applicant has applied for reviewing the ad-hoc norms against File No. HQRNORMAPPLY00000731AM23 which was rejected in the NC Meeting dated 27.07.2022 on the ground that the applicant had not filed review application by following the due procedure on DGFT's IT Portal. Further, the applicant has submitted the documents related to AA No. 5610005825 dated 20.02.2020& HQ File No. 018105000440AM20 which was withdrawn by NC in meeting dated 20.10.2020. The Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018105000440AM20 on DGFT Portal. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018105000440AM20 and also inform the applicant through email in this regard.

The case stands rejected.

Case No.	5 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	MUNDRA SOLAR ENERGY LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005654AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was approved in the NC Meeting No. NC/2/MEET/Apr/202223/3 dated 12.05.2022 under para 4.03(b) (iii). Now, the applicant has come to Norms Committee (NC) informing that a deficiency letter has been issued by the Regional Authority stating that as per para 4.06(iv), no repeat AA is admissible on the basis of ad-hoc norms, unless concerned NC specifically permits it. Hence, the applicant has requested to review the case and to permit them for issuance of repeat AA as per para 4.06(iv) of the HBP for validity period of 2 years. The matter was deliberated in the meeting and after due deliberation, the Committee decided to permit the applicant for repeat Advance Authorisation for the identical items in terms of para 4.06(iv) of HBP for two years from the date of fixation of ad-hoc norms. The case stands approved.	

Case No.	6 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005655AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was approved in the NC Meeting No. NC/2/MEET/Jun/202223/7 dated 13.07.2022 under para 4.03(b) (iii). Now, the applicant has come to Norms Committee informing that a deficiency letter has been issued by the Regional Authority stating that as per para 4.06(iv), no repeat AA is admissible on the basis of ad-hoc norms, unless concerned NC specifically permits it. Hence the applicant has requested to review the case and to permit them for issuance of repeat AA as per para 4.06(iv) of the HBP for validity period of 2 years. The matter was deliberated in the meeting and after due deliberation, the Committee decided to permit the applicant for repeat Advance Authorisation for the identical items in terms of para 4.06(iv) of HBP for two years from the date of fixation of ad-hoc norms. The case stands approved.	

Case No.	7 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GE POWER INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

and Date	
HQ File Number	HQRNORM REVIW00005027AM23
RA File Number	039404001063 AM13
Licence No and Date	0310728198/14/03/2013
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was approved in the NC Meeting No. 02/81 dated 22.04.2014 as per comments of DHI. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has requested to send file of the case along with earlier decision of NC. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of case. The case stands deferred.	

Case No.	8 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	GE POWER INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005028AM23
RA File Number	039404001065 AM13
Licence No and Date	0310728194/14/03/2013
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was approved in the NC Meeting No. 08/81 dated 15.07.2014 as per comments of DHI. Now, the applicant has filed a review application and also communicated through email dated 16.06.2020 requesting for a scanned copy of DHI's written comments to redeem the Advance authorization as the comments of DHI was not available in the minutes of meeting dated 15.07.2014. Therefore, the Committee decided to send the available copy of DHI's written comments [DHI UO No. 3(50)/2012/TSW(B)] dated 27.06.2014 to the applicant and the concerned RA. The case stands approved.	

Case No.	9 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00000429AM23
RA File Number	039504000343 AM18
Licence No and Date	0310815357/23/08/2017

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case was approved in the NC Meeting No. 02/81 dated 29.05.2018 with 5% wastage. The applicant vide letter dated 18.03.2019 requested for revision of ratified norms. The case was discussed in the meeting dated 15.12.2020 held on 22.12.2020 and the Committee decided to maintain status quo as per comments of DPIIT given vide U. O. No.: P-47011/354/2019-TSW dated 05.11.2020 wherein it was stated that as per the invoices for sale of scrap submitted by the applicant, the recovery from scrap was about 66-67% and according to the applicant, the average wastage was 18%. Now, the applicant has again requested to revise the ratified ad-hoc norms. Further, the case was referred to DPIIT for examination & comments. DPIIT has given comments vide U.O. No. P-47011/354/2019-TSW dated 08.08.2022 and as per NC decision, the case was sent back to DPIIT for seeking the justification of enhancement of wastage in view of their earlier comments. However, the Committee noted the comments of DPIIT received vide U.O. No. P-47011/354/2019-TSW dated 12.01.2023, thereafter, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion & clarification in the upcoming NC meeting.

The case stands deferred.

Case No.	10 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00146593AM22
RA File Number	052304000274 AM18
Licence No and Date	0510404377/27/10/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Process flow chart and wastage at each stage of operation for manufacturing of coin blanks.
2. What is the quantity of copper scrap, nickel plates, and zinc ingots in the total charge mix?
3. How much quantity of slag is generated per tonne production of Copper, Nickel, and Zinc Alloy?
How much recovery of metals is possible from the oxides of the slag?
4. Chemical analysis of the slag composition from the Government recognized laboratory.
5. Consumption data of Copper Millberry Scrap, Nickel full plates, and zinc ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached

The case stands deferred.

Case No.	11 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart and wastage at each stage of operation for manufacturing of coin blanks. 2. What is the quantity of copper scrap, nickel plates, and zinc ingots in the total charge mix? 3. How much quantity of slag is generated per tonne production of Copper, Nickel, and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag? 4. Chemical analysis of the slag composition from the Government recognized laboratory. 5. Consumption data of Copper Millberry Scrap, Nickel full plates, and zinc ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached The case stands deferred.	

Case No.	12 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005611AM23
RA File Number	NA
Licence No and Date	3110067035/26/04/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has applied for reviewing the ad-hoc norms against File No. HQRNORMAPPLY00003449AM23 which was rejected in the NC Meeting dated 12.10.2022 on the ground that the applicant had not filed review application by following the due procedure on DGFT's IT Portal. Further, the applicant has submitted the documents related to AA No. 3110067035 dated 26.04.2018 & HQ File No. 018105000189AM19 which was approved by NC in meeting dated 24.07.2019. The Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018105000189AM19 on DGFT Portal. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018105000189AM19 and also inform the applicant through email in this regard.	

The case stands rejected.

Case No.	13 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005185AM23
RA File Number	039404000069 AM19
Licence No and Date	0310820713/27/04/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 27.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	14 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005599AM23
RA File Number	039504000138 AM19
Licence No and Date	0310821232/25/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed information as per Appendix-4E. 2. What are the export items? 3. There are 7 import input items. Please clarify the use of each import input whether all the import inputs are used in manufacturing a single product or same type of products are manufactured using	

different import inputs. Accordingly, stage wise wastage of each import inputs may be provided.
4. Please provide the details of scrap generated, scrap sale invoice.

The case stands deferred.

Case No.	15 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005610AM23
RA File Number	NA
Licence No and Date	3110067083/16/06/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has applied for reviewing the ad-hoc norms against File No. HQRNORMAPPLY00003448AM23 which was rejected in the NC Meeting dated 12.10.2022 on the ground that the applicant had not filed review application by following the due procedure on DGFT's IT Portal. Further, the applicant has submitted the documents related to AA No. 3110067083 dated 16.06.2018& HQ File No. 018105000563AM19 which was approved by NC in meeting dated 15.05.2019. The Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018105000563AM19 on DGFT Portal. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018105000563AM19 and also inform the applicant through email in this regard. The case stands rejected.	

Case No.	16 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005277AM23
RA File Number	039404000228 AM19
Licence No and Date	0310821769/19/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting dated 01.05.2019 as per comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due	

deliberation, the Committee decided to refer the case to the Special Committee for examination & comments.

The case stands deferred.

Case No.	17 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting dated 27.02.2019 as per comments of MSME. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	18 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005286AM23
RA File Number	039404000510 AM19
Licence No and Date	0310823617/07/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 27.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt.	

Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments.

The case stands deferred.

Case No.	19 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005287AM23
RA File Number	039404000528 AM19
Licence No and Date	0310823797/17/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 27.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	20 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005289AM23
RA File Number	039404000615 AM19
Licence No and Date	0310824393/11/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 30.10.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant	

(TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments.

The case stands deferred.

Case No.	21 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004755AM23
RA File Number	042404000180 AM19
Licence No and Date	0410164885/16/11/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per the advice of Consultant (SKB).	
The case stands deferred.	

Case No.	22 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005291AM23
RA File Number	039404000789 AM19
Licence No and Date	0310825812/20/12/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 27.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments.	

The case stands deferred.

Case No.	23 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00001255AM23
RA File Number	318304000159 AM19
Licence No and Date	3110067285/16/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.11.2022 was issued to the applicant for providing certain information. Now the applicant has submitted the desired information through email. The committee decided to refer the DL reply to the concerned TE. The case stands deferred.	

Case No.	24 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004774AM23
RA File Number	042404000233 AM19
Licence No and Date	0410165152/30/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per the advice of Consultant (TEC-3). The case stands deferred.	

Case No.	25 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005295AM23
RA File Number	039404000976 AM19
Licence No and Date	0310826973/11/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 15.12.2020 as per comments of MSME. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments.

The case stands deferred.

Case No.	26 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004772AM23
RA File Number	042404000251 AM19
Licence No and Date	0410165221/18/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per the advice of Consultant (TEC-3).

The case stands deferred.

Case No.	27 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004773AM23
RA File Number	042404000250 AM19
Licence No and Date	0410165220/18/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per the advice of Consultant (TEC-3).

The case stands deferred.

Case No.	28 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00001256AM23
RA File Number	318304000188 AM19
Licence No and Date	3110067347/11/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.11.2022 was issued to the applicant for providing certain information. Now the applicant has submitted the desired information through email. The committee decided to refer the DL reply to the concerned TE. The case stands deferred.	

Case No.	29 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00000077AM23
RA File Number	022404000190 AM19
Licence No and Date	0210209059/20/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 19.02.2020 as per comments of Consultant (SKB). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (SKB) for re-examination & comments and further, the case was referred to Consultant (TEC-3) for his comments. Consultant (TEC-3) has informed that earlier the proposal was approved with 10% wastage on net content of Mn in the export product. As per Certificate of Analysis, net content of Mn in export item is not more than net content on which it was approved earlier. In view of above, there is no justification for review. Therefore, as per comments of Consultant (TEC-3), the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms. The case stands rejected.	

Case No.	30 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

HQ File Number	HQRNORM REVIW00005297AM23
RA File Number	039404001128 AM19
Licence No and Date	0310827926/27/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 13.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	31 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005299AM23
RA File Number	039404000096 AM20
Licence No and Date	0310829026/14/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	32 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005353AM23
RA File Number	039404000121 AM20

Licence No and Date	0310829099/17/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	33 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005327AM23
RA File Number	039404000285 AM20
Licence No and Date	0310830344/16/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 30.12.2020 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	34 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	GRUNER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00261041AM22
RA File Number	052304000161 AM20
Licence No and Date	0510411387/29/07/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2022 followed by reminders on 26.11.2022, 11.12.2022, 26.12.2022, 10.01.2023 & 25.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005332AM23
RA File Number	039404000513 AM20
Licence No and Date	0310831977/03/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 30.12.2020 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments.	

The case stands deferred.

Case No.	37 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000280AM20
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.09.2022 was issued to the applicant for providing certain information. Further, in this regard, reminders letter were issued to the applicant on 24.11.2022 & 10.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	38 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005333AM23
RA File Number	039404000675 AM20
Licence No and Date	0310833218/04/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 15.12.2020 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the Special Committee for examination & comments. The case stands deferred.	

Case No.	39 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005030AM23
RA File Number	072404000202 AM20
Licence No and Date	0710115821/06/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-1) has given comments on some of the import items. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for comments on the import item i.e. Aluminium Wire Rod. The case stands deferred.	

Case No.	40 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005337AM23
RA File Number	039404000823 AM20
Licence No and Date	0310834191/15/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 22.02.2022 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	41 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	UNIVERSAL HEAT EXCHANGERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

HQ File Number	018105000416AM20
RA File Number	322104000209 AM20
Licence No and Date	3210079361/24/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the NC decision of meeting dated 06.12.2022 wherein it was decided to constitute a sub-committee to visit the firm's site to ascertain the manufacturing processes & scrap generation, to verify the import and export items, to assess the justification for claimed wastage and to recommend the admissible wastage percentage in respect of all such cases of the applicant. The Committee directed the Sub-Committee to expedite the matter. The case stands deferred.	

Case No.	43 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005345AM23
RA File Number	039404001006 AM20
Licence No and Date	0310835652/18/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 29.09.2020 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination &	

comments.

The case stands deferred.

Case No.	44 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004764AM23
RA File Number	NA
Licence No and Date	0510414182/15/05/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the applicant has applied for reviewing the ad-hoc norms against File No. HQRNORMAPPLY00001018AM23 which was rejected in the NC Meeting dated 10.08.2022 on the ground that the applicant had not filed review application by following the due procedure on DGFT's IT Portal. Further, the applicant has submitted the documents related to AA No. 0510414182 dated 15.05.2020 & HQ File No. 018105000533AM21 which was rejected by NC in meeting dated 11.03.2022. The Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018105000533AM21 on DGFT Portal. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018105000533AM21 and also inform the applicant through email in this regard.

The case stands rejected.

Case No.	45 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004762AM23
RA File Number	NA
Licence No and Date	0510414181/15/05/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the applicant has applied for reviewing the ad-hoc norms against File No. HQRNORMAPPLY00001017AM23 which was rejected in the NC Meeting dated 10.08.2022 on the ground that the applicant had not filed review application by following the due procedure on DGFT's IT Portal. Further, the applicant has submitted the documents related to AA No.

0510414181 dated 15.05.2020 & HQ File No. 018105000532AM21 which was rejected by NC in meeting dated 11.03.2022. The Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018105000532AM21 on DGFT Portal. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018105000532AM21 and also inform the applicant through email in this regard.

The case stands rejected.

Case No.	46 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005355AM23
RA File Number	039404000096 AM21
Licence No and Date	0310836464/01/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 10.11.2020 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	47 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000575AM21
RA File Number	039504001148 AM20
Licence No and Date	0310836580/08/06/2020
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U.O. No. P-47011/354/2019-TSW dated 08.08.2022. As per NC decision, the case was sent back to DPIIT for re-examination of the case. Further, the comments of DPIIT was received from DPIIT vide U.O. No. P-47011/354/2019-TSW dated 12.01.2023. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion & clarification in the upcoming NC meeting.

The case stands deferred.

Case No.	48 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000609AM21
RA File Number	042404000020 AM21
Licence No and Date	0410166845/25/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	49 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000610AM21
RA File Number	042404000021 AM21
Licence No and Date	0410166846/25/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	50 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000688AM21
RA File Number	022404000057 AM21
Licence No and Date	0210210037/13/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000692AM21
RA File Number	322404000036 AM21
Licence No and Date	3210079645/18/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	52 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000712AM21
RA File Number	042404000072 AM21
Licence No and Date	0410167001/27/08/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.

The case stands deferred.

Case No.	53 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant vide letter dated 05.01.2023 has requested for some more time to furnish the reply of deficiency letter. However, no information has been received yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15days.	
The case stands deferred.	

Case No.	54 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004760AM23
RA File Number	052304000168 AM21
Licence No and Date	0510415219/15/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

HQ File Number	HQRNORM REVIW00003573AM23
RA File Number	072404000180 AM21
Licence No and Date	0710117109/07/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of wastage. 6. You are also requested to provide the per unit requirement in excel sheet. 7. Submit the relevant documents and certificates (4E, CE, CA) The case stands deferred.	

Case No.	56 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004956AM23
RA File Number	018105000844 AM21
Licence No and Date	3410046534/10/11/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	57 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000843AM21
RA File Number	039504000493 AM21
Licence No and Date	0310839468/10/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.10.2022 was issued to the applicant for providing certain information. Now the applicant has submitted the desired information through email. The committee decided to refer the DL reply to the concerned TE.

The case stands deferred.

Case No.	58 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005653AM23
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments as per the advice of the representative of MSME.	
The case stands deferred.	

Case No.	60 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005352AM23

RA File Number	03AA04012231 AM21
Licence No and Date	0311000112/11/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 27.07.2022 as per comments of Consultant (TEC-3). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for re-examination & comments. Consultant (TEC-3) has informed that earlier the case was approved by NC on the basis of size of export product & after 20% recovery. Now, the applicant has represented giving reference to case of M/s Kirtanlal Steel Pvt. Ltd., which was processed by Special Committee. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	61 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	62 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00043947AM21
RA File Number	03AA04013322 AM21
Licence No and Date	0311000244/21/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has informed on Portal that	

they have submitted the subject Advance Authorization Number for cancelation. In this regard, letter was issued on 17.10.2022 followed by reminder on 16.01.2023 to the applicant for submitting the cancelation letter to this office. However, no information has been received as yet. Therefore, the Committee decided to send a reminder letter to the applicant for submitting surrender/cancellation letter to this office for closing the case.

The case stands deferred.

Case No.	63 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00070848AM21
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) & Consultant (TEC-3) given on BO Portal & via email dated 06.12.2022 as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 1.01Kgs/Kg content in the export product. 2. The quantity of import item at Sl. No. 2 may be allowed as applied for as 1.05Kgs/Kg content in the export product. 3. The export item i.e. Unarm Tinned Cu cable upto 1000 V of size & quantity should be as given in the reply letter dated 04.10.2022. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005031AM23
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that Consultant (TEC-1) has given comments on some of the import items. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for comments on the import item i.e. Aluminium Wire Rod.	

The case stands deferred.

Case No.	65 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00081159AM21
RA File Number	04AA04006420 AM21
Licence No and Date	0411000301/10/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 20.01.2023 as under:

1. Weight per blade should not be less than 17651Kgs.
2. The quantity of import items at Sl. No. 20, 23 to 47, 60 to 66, 70 to 75, 80, 102, 106, 117 to 120, 126 to 131, 134 to 153, 157 to 160 & 162 may be allowed **as per GN-4 with accountability clause.**
3. The quantity of import items at Sl. No. 19, 26, 27, 29 to 31, 35, 37, 42, 43, 45, 48, 51, 53, 54, 56, 59, 63 to 66, 69, 70, 75 to 77, 81, 82, 88, 89, 92, 93, 95, 97, 105, 106, 117, 119, 122, 123, 127 to 132 & 144 may be allowed **as applied for with overall value cap of 4% fob value.**
4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00081160AM21
RA File Number	04AA04006497 AM21
Licence No and Date	0411000314/10/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 20.01.2023 as under:

1. Weight per blade should not be less than 17651Kgs.
2. The quantity of import items at Sl. No. 20, 23 to 47, 60 to 66, 70 to 75, 80, 102, 106, 117 to 120, 126 to 131, 134 to 153, 157 to 160 & 162 may be allowed **as per GN-4 with accountability clause.**
3. The quantity of import items at Sl. No. 19, 26, 27, 29 to 31, 35, 37, 42, 43, 45, 48, 51, 53, 54, 56, 59, 63 to 66, 69, 70, 75 to 77, 81, 82, 88, 89, 92, 93, 95, 97, 105, 106, 117, 119, 122, 123, 127 to 132 & 144 may be allowed **as applied for with overall value cap of 4% fob value.**
4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002461AM23
RA File Number	34AA04002524 AM21
Licence No and Date	3411000223/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DPIIT vide U. O. No. P-47014/9/2021-TSW dated 23.01.2023 given via email dated 23.01.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion & clarification in the upcoming NC meeting. The case stands deferred.	

Case No.	68 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00082566AM21
RA File Number	03AA04023238 AM21
Licence No and Date	0311001697/12/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. What is the coating weight of zinc on the Non-Alloy Hot Dipped Galvanized Steel wire?
2. What is the net content of wire in the export product?
3. Since, the export product is Non-Alloy Hot Dip Galvanized wire and importing Non-Alloy Steel Wire Rod, it means zinc will be sourced indigenously. However, in Appendix 4E, indigenous input is NIL. Submit a revised Appendix 4E.

The case stands deferred.

Case No.	69 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00084376AM21
RA File Number	04AA04006421 AM21
Licence No and Date	0411000302/15/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00087245AM21
RA File Number	03AA04023276 AM21
Licence No and Date	0311001714/19/02/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given on BO Portal as under:	
1. The quantity of import item at Sl. No. 1 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 991.31Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product. 2. The quantity of import item at Sl. No. 2 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 3352.25Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product. 3. The quantity of import item at Sl. No. 3 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 5736.72Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product. 4. The quantity of import item at Sl. No. 4 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT	

UNIFONT-94) may be allowed as 3323.16Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.

5. The quantity of import item at Sl. No. 5 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 2377.46Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
6. The quantity of import item at Sl. No. 6 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 6126.04Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
7. The quantity of import item at Sl. No. 7 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 3663.70Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
8. The quantity of import item at Sl. No. 8 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 3428.04Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
9. The quantity of import item at Sl. No. 9 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 2362.53Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
10. The quantity of import item at Sl. No. 10 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 3428.45Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
11. The quantity of import item at Sl. No. 11 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 14728.19Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
12. The quantity of import item at Sl. No. 12 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 1568.80Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
13. The quantity of import item at Sl. No. 13 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 932.80Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
14. The quantity of import item at Sl. No. 14 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 41.34Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
15. The quantity of import item at Sl. No. 15 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 1604.08Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
16. The quantity of import item at Sl. No. 16 (UNIFONT-94 / GBD-ALZNIOS18MG Aluminium Alloy Ingot UNIFONT-94) may be allowed as 82.68kg with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
17. The quantity of import item at Sl. No. 17 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 2782.50Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
18. The quantity of import item at Sl. No. 18 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 146.28Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
19. The quantity of import item at Sl. No. 19 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 178.08Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.
20. The quantity of import item at Sl. No. 20 (UNIFONT 94/GBD-ALZNIOS 18MG. ALUMINIUM ALLOY INGOT UNIFONT-94) may be allowed as 180.20Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product.

Note: The grade of imported Aluminium Alloy and their Chemical composition should be matched with the grade and chemical composition of the exported product.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00098642AM21
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.11.2022 followed by reminders on 29.11.2022, 14.12.2022, 29.12.2022, 13.01.2023 & 28.01.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	72 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004355AM23
RA File Number	04AA04008187 AM21
Licence No and Date	0411000499/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	73 / NC/2/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005013AM23
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	75 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TAMRA DHATU UDYOG PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00028295AM22
RA File Number	02AA04001952 AM22
Licence No and Date	0211000607/28/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in	

the copper cathode.

2. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of the aforesaid copper cathode for processing into copper ingots.

The case stands deferred.

Case No.	76 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00029465AM22
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME given on BO Portal as under:

1. The quantity of import items at Sl. No. 1, 2 & 3 may be allowed as **1.02Kgs/Kg content in the export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00032245AM22
RA File Number	09AA04000714 AM22
Licence No and Date	0911000767/04/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	78 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00034497AM22
RA File Number	07AA04003092 AM22
Licence No and Date	0711001041/06/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	79 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005685AM23
RA File Number	04AA04000009 AM22
Licence No and Date	0411000784/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	80 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005686AM23
RA File Number	04AA04001550 AM22

Licence No and Date	0411000782/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC etc. from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	81 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00039254AM22
RA File Number	04AA04002680 AM22
Licence No and Date	0411000805/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	82 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and Date	0411000826/17/05/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	83 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00045195AM22
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. What is the export product?	

2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Scrap details, if any.

The case stands deferred.

Case No.	86 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant vide letter dated 05.01.2023 has requested for some more time to furnish the reply of deficiency letter. However, no information has been received yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	87 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00049869AM22
RA File Number	05AA04017766 AM22

Licence No and Date	0511002771/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Drawing of input material (Pipe length), dimension of cut pieces, no of pieces per pipe, dimension of hoop, scrap sales invoices and pictures of input material, finished goods& scrap. The case stands deferred.	

Case No.	88 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00049870AM22
RA File Number	05AA04017747 AM22
Licence No and Date	0511002772/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Drawing of input material (Pipe length), dimension of cut pieces, no of pieces per pipe, dimension of Rack, scrap sales invoices and pictures of input material, finished goods& scrap. The case stands deferred.	

Case No.	89 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22
Licence No and Date	0711001213/01/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00108638AM22
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the export product? 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 7. Scrap details, if any. The case stands deferred.	

Case No.	91 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APT GLOBAL MARINE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00110128AM22
RA File Number	04AA04005073 AM22
Licence No and Date	0411000947/08/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by MSME on DGFT BO Portal. The matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MSME for re-examination of the case. The case stands deferred	

Case No.	92 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has submitted the reply. The Committee decided to refer the case to concerned TE. Case is deferred.	

Case No.	93 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and	0511003193/17/06/2021

Date	
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	94 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	95 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has submitted the reply. The Committee decided to refer the case to concerned TE.	
Case is deferred.	

Case No.	96 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00129318AM22
RA File Number	04AA04005947 AM22
Licence No and Date	0411001067/02/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has submitted the reply. The Committee decided to refer the case to concerned TE. Case is deferred.	

Case No.	97 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	98 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00134240AM22
RA File Number	07AA04013294 AM22
Licence No and Date	0711001435/08/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	99 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	100 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00135503AM22
RA File Number	05AA04034250 AM22
Licence No and Date	0511003570/09/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.10.2022 followed by reminder on 01.11.2022 was issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	101 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00136602AM22
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) & Consultant (TEC-3) given on BO Portal & via email dated 08.09.2022 as under:	

1. The quantity of import item at Sl. No. 1 & 2 may be allowed as **1.01Kgs/Kg content in the export product.**
2. The quantity of import items at Sl. No. 3 & 4 may be allowed as **applied for i.e. 5 % wastage with accountability clause.**
3. The words **“Halogen Free Flame Retardant Polyolefin Compound”** may be added in the description of import item at Sl. No. 3.
4. **The export item i.e. Unarm Tinned Cu cable upto 1000 V of size & quantity should be as given in the application.**

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00138700AM22
RA File Number	13AA04010958 AM22
Licence No and Date	1311000444/14/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	103 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has submitted the reply. The Committee decided to refer the case to concerned TE.	

Case is deferred.

Case No.	104 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	105 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	106 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021

Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.

Case No.	107 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination& comments as per the comments of MSME. The case stands deferred.	

Case No.	108 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00145983AM22
RA File Number	03AA04029925 AM22
Licence No and Date	0311005575/23/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	110 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	111 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	112 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00149414AM22
RA File Number	04AA04016804 AM22
Licence No and Date	0411001206/28/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	113 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00149413AM22
RA File Number	04AA04016816 AM22
Licence No and Date	0411001205/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00149727AM22
RA File Number	04AA04014646 AM22
Licence No and Date	0411001207/29/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	115 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004871AM23
RA File Number	04AA04020548 AM22
Licence No and	0411001281/09/08/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) via email dated 21.01.2023 as under: 1. The net weight of export product is 68.82 MT. 2. The quantity of import item at Sl. No. 1 may be allowed as 518.40Kgs. 3. The quantity of import item at Sl. No. 2 may be allowed as 2535.78Kgs. 4. The quantity of import item at Sl. No. 3 may be allowed as 1139.31Kgs. 5. The quantity of import item at Sl. No. 4 may be allowed as 1.86Kgs. 6. The quantity of import item at Sl. No. 7 may be allowed as 83.01Kgs. 7. The quantity of import item at Sl. No. 11 may be allowed as 4.95Kgs. 8. The quantity of import item at Sl. No. 53 may be allowed as 13.53Kgs. 9. The quantity of import item at Sl. No. 54 may be allowed as 6.78Kgs. 10. The quantity of import item at Sl. No. 55 may be allowed as 5843.13Kgs. 11. The quantity of import item at Sl. No. 56 may be allowed as 3227.04Kgs. 12. The quantity of import item at Sl. No. 57 may be allowed as 4450.74Kgs. 13. The quantity of import item at Sl. No. 58 may be allowed as 10598.76Kgs. 14. The quantity of import item at Sl. No. 59 may be allowed as 2712.39Kgs. 15. The quantity of import item at Sl. No. 60 may be allowed as 17086.05Kgs. 16. The quantity of import item at Sl. No. 61 may be allowed as 144.60Kgs. 17. The quantity of import item at Sl. No. 8 may be allowed as 378.06Kgs. 18. The quantity of import items at Sl. No. 15 to 49&63 to 74 may be allowed on net to net basis as per GN-4 with accountability clause. 19. The quantity of import item at Sl. No. 12 to 14 & 50 may be allowed as value restricted to 3.4% of FOB value 20. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	116 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005529AM23
RA File Number	NA
Licence No and Date	0711001860/06/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has applied for reviewing the ad-hoc norms against File No. HQRNORMAPPLY00003530AM23 which was rejected in the NC	

Meeting dated 21.10.2022 on the ground that the applicant had not filed review application by following the due procedure on DGFT's IT Portal. Further, the applicant has submitted the documents related to AA No. 0711001860 dated 06.09.2021 & HQ File No. HQRNORMAPPLY00177802AM22 which was withdrawn by NC in meeting dated 20.10.2020. The Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. HQRNORMAPPLY00177802AM22 on DGFT Portal. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. HQRNORMAPPLY00177802AM22 and also inform the applicant through email in this regard.

The case stands rejected.

Case No.	117 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002462AM23
RA File Number	34AA04007455 AM22
Licence No and Date	3411001103/13/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DPIIT vide U. O. No. P-47014/9/2021-TSW dated 23.01.2023 given via email dated 23.01.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion & clarification in the upcoming NC meeting.	
The case stands deferred.	

Case No.	118 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005011AM23
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that Consultant (TEC-1) has given comments on some of the import items. Further, the case was discussed in the meeting and the Committee decided to	

refer the case to Consultant (TEC-3) for comments on the import item i.e. Continuous Cast Copper Wire Rod.

The case stands deferred.

Case No.	119 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00194483AM22
RA File Number	03AA04071391 AM22
Licence No and Date	0311007226/26/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	120 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	121 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00204221AM22
RA File Number	04AA04031227 AM22
Licence No and Date	0411001583/06/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) via email dated 21.01.2023 as under: The net weight of export product is 250.08MT. - The quantity of import item at Sl. No. 1 may be allowed as 5.40Kgs. - The quantity of import item at Sl. No. 2 may be allowed as 1.30Kgs. - The quantity of import item at Sl. No. 3 may be allowed as 17.82Kgs. - The quantity of import item at Sl. No. 4 may be allowed as 554.04Kgs. - The quantity of import item at Sl. No. 5 may be allowed as 9753.12Kgs. - The quantity of import item at Sl. No. 6 may be allowed as 4382.19Kgs. - The quantity of import item at Sl. No. 8 may be allowed as 4.32Sq. Meter. - The quantity of import item at Sl. No. 9 may be allowed as 40245.84Kgs. - The quantity of import item at Sl. No. 10 may be allowed as 3942.72Kgs. - The quantity of import item at Sl. No. 11 may be allowed as 30209.58Kgs. - The quantity of import item at Sl. No. 12 may be allowed as 5876.28Kgs. - The quantity of import item at Sl. No. 15 may be allowed as 21830.76Kgs. - The quantity of import item at Sl. No. 16 may be allowed as 648.33Kgs. - The quantity of import item at Sl. No. 17 may be allowed as 28.07Kgs. - The quantity of import item at Sl. No. 18 may be allowed as 10.53Kgs. - The quantity of import item at Sl. No. 20 may be allowed as 1861.20Kgs. - The quantity of import item at Sl. No. 21 may be allowed as 627.30Kgs. - The quantity of import item at Sl. No. 22 may be allowed as 20.16Kgs. - The quantity of import item at Sl. No. 23 may be allowed as 36.18Kgs. - The quantity of import item at Sl. No. 40 may be allowed as 255.42Kgs. - The quantity of import items at Sl. No. 14, 26 to 39 & 41 may be allowed on net to net basis as per GN-4 with accountability clause. - The quantity of import item at Sl. No. 7 may be allowed as value restricted to 1.26% of FOB value. - The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	122 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00204268AM22

RA File Number	07AA04035622 AM22
Licence No and Date	0711002094/06/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. As per application, total weight of export is shown as 1347452.15 Kgs and total weight of inputs are shown as 1726192.92 Kgs such wastage is around 28 %, however in material balance sheet maximum wastage shown as 8%. Please explain. The case stands deferred.	

Case No.	123 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00208858AM22
RA File Number	34AA04008406 AM22
Licence No and Date	3411001242/11/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 29.01.2023 as under: 1. The words “Dry type instrument transformers for LV applications” may be added in the description of the export product. 2. The quantity of import item (Enamelled Copper Winding Wire) may be allowed as net content in export product plus 1% wastage. 3. The quantity of import item (CR Silicon-Electrical Steel Sheet: Grain-Oriented) may be allowed as net content in export product plus 2% wastage. Note: Grade & thickness of steel will be same as used in export product. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

and Date	
HQ File Number	HQRNORM REVIW00005012AM23
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-1) has given comments for import items at Sl. No. 2 to 5. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for comments on rest of the import items. The case stands deferred.	

Case No.	125 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004829AM23
RA File Number	03AA040113640 AM22
Licence No and Date	0311007952/26/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	126 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002257AM23
RA File Number	56AA04003951 AM22
Licence No and Date	5611000635/02/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has informed that they have not utilized import & export quantity against subject AA Number and requested to fix the ad-hoc norms without any details and justification. The Committee decided to seek clarification from the firm within 15 days.	

Case is deferred.

Case No.	127 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005548AM23
RA File Number	03AA040122329 AM22
Licence No and Date	0311009558/16/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. To submit the chemical analysis of export and import items. The case stands deferred.	

Case No.	129 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005591AM23
RA File Number	04AX04000052 AM22
Licence No and Date	0411002243/27/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) via email dated 21.01.2023 as under:

1. **The net weight of export product is 286.17MT.**
2. The quantity of import item at Sl. No. 2 may be allowed as 1.51Kgs.
3. The quantity of import item at Sl. No. 3 may be allowed as 20.79Kgs.
4. The quantity of import item at Sl. No. 4 may be allowed as 1024.38Kgs.
5. The quantity of import item at Sl. No. 5 may be allowed as 11686.92Kgs.
6. The quantity of import item at Sl. No. 6 may be allowed as 5112.56Kgs.
7. The quantity of import item at Sl. No. 8 may be allowed as 4599.84Kgs.
8. The quantity of import item at Sl. No. 9 may be allowed as 35244.51Kgs.
9. The quantity of import item at Sl. No. 10 may be allowed as 6855.66Kgs.
10. The quantity of import item at Sl. No. 13 may be allowed as 25469.22Kgs.
11. The quantity of import item at Sl. No. 15 may be allowed as 32.74Kgs.
12. The quantity of import item at Sl. No. 16 may be allowed as 12.28Kgs.
13. The quantity of import item at Sl. No. 18 may be allowed as 2171.40Kgs.
14. The quantity of import item at Sl. No. 19 may be allowed as 731.85Kgs.
15. The quantity of import item at Sl. No. 20 may be allowed as 23.52Kgs.
16. The quantity of import item at Sl. No. 21 may be allowed as 42.21Kgs.
17. The quantity of import items at Sl. No. 12 & 23 to 36 may be allowed **on net to net basis as per GN-4 with accountability clause.**
18. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00299334AM22
RA File Number	07AX04000118 AM22
Licence No and Date	0711002731/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 27.01.2023 as under:

1. The words “**Weight of total export should be 122.96MT**” may be added in the description of the export product.

2. The quantity of import items at Sl. No. 1, 4, 14, 18, 19, 22, 26, 28 to 58, 60 to 63 & 71 may be allowed on net to net basis **as per GN-4 with accountability clause.**
3. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	131 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00299337AM22
RA File Number	07AX04000120 AM22
Licence No and Date	0711002732/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 27.01.2023 as under:	
1. The words “Weight of total export should be 204.92MT” may be added in the description of the export product. 2. The quantity of import items at Sl. No. 1, 4, 14, 18, 19, 22, 26, 28 to 58, 60 to 63 & 71 may be allowed on net to net basis as per GN-4 with accountability clause. 3. The quantity of rest of the import items may be allowed as applied for.	
RA concerned may take suitable consequential action accordingly.	

Case No.	132 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00299339AM22
RA File Number	07AX04000119 AM22
Licence No and Date	0711002733/28/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	133 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00299340AM22
RA File Number	07AX04000121 AM22
Licence No and Date	0711002734/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 27.01.2023 as under:

1. The words “**Weight of total export should be 204.92MT**” may be added in the description of the export product.
2. The quantity of import items at Sl. No. 1, 4, 14, 18, 19, 22, 26, 28 to 58, 60 to 63 & 76 may be allowed **on net to net basis as per GN-4 with accountability clause.**
3. The import items at Sl. No. 71 to 75, 77 to 84, 89 & 90 may be **deleted as not imported by the firm.**
4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00299342AM22
RA File Number	07AX04000122 AM22
Licence No and Date	0711002735/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 27.01.2023 as under:

1. The words “**Weight of total export should be 204.92MT**” may be added in the description of the export product.
2. The quantity of import items at Sl. No. 1, 4, 14, 18, 19, 22, 26, 28 to 58, 60 to 63 & 71 may be allowed on net to net basis **as per GN-4 with accountability clause.**
3. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00299343AM22
RA File Number	07AX04000123 AM22
Licence No and Date	0711002736/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 27.01.2023 as under:

1. The words “**Weight of total export should be 204.92MT**” may be added in the description of the export product.
2. The quantity of import items at Sl. No. 1, 4, 14, 18, 19, 22, 26, 28 to 58, 60 to 63 & 76 may be allowed **on net to net basis as per GN-4 with accountability clause.**
3. The import items at Sl. No. 71 to 75, 77 to 84, 89 & 90 may be **deleted as not imported by the firm.**
4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00299327AM22
RA File Number	07AX04000130 AM22
Licence No and Date	0711002730/28/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 27.01.2023 as under:

1. The words “**Weight of total export should be 204.92MT**” may be added in the description of the export product.
2. The quantity of import items at Sl. No. 1, 4, 14, 18, 19, 22, 26, 28 to 58, 60 to 63 & 76 may be allowed **on net to net basisas per GN-4 with accountability clause.**
3. The import items at Sl. No. 71 to 75, 77 to 84, 89 & 90 may be **deleted as not imported by the firm.**
4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002256AM23
RA File Number	56AX04000030 AM22
Licence No and Date	5611000740/10/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has informed that they have not imported any material against the subject AA Number and submitted the EDI Ledger of Custom which is showing that the balance quantity of Advance Authorization. Further, the applicant requested to fix the ad-hoc norms without any details or justification. The committee decided to seek clarification from the firm within 15 days.

Case is deferred.

Case No.	138 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002254AM23
RA File Number	56AX04000006 AM22
Licence No and Date	5611000760/18/01/2022

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	139 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002233AM23
RA File Number	56AX04000008 AM22
Licence No and Date	5611000764/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00002237AM23
RA File Number	56AX04000014 AM22
Licence No and Date	5611000763/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005683AM23
RA File Number	04AX04000177 AM22
Licence No and Date	0411002556/02/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. Submit a test report on copper content in Copper Wire Scrap as per ISRI Code Druid, obtained from the Customs laboratory that the imported Druid Copper scrap has 40% copper content.
2. What is the use of PVC after removal from Druid copper scrap? Is it salable in the market? If yes, what is market value? How it is disposed of from the factory after removal?
3. Have you obtained a license and clearance from MoEF&CC for such activity in the country? Submit a copy.

The case stands deferred.

Case No.	142 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has submitted the CoA of the testing agency. The committee decided to refer the case to concerned TE.	
Case is deferred.	

Case No.	143 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00349122AM22
RA File Number	03AX04000878 AM22
Licence No and Date	0311011273/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

HQ File Number	HQRNORM APPLY 00349171AM22
RA File Number	07AX04000350 AM22
Licence No and Date	0711003189/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00348329AM22
RA File Number	04AX04000199 AM22
Licence No and Date	0411002604/09/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	146 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00348529AM22
RA File Number	04AX04000198 AM22
Licence No and Date	0411002606/09/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.	

The case stands rejected.

Case No.	147 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00349749AM22
RA File Number	03AX04001104 AM22
Licence No and Date	0311011280/10/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	148 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00356123AM22
RA File Number	03AX04000438 AM22
Licence No and Date	0311011432/15/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/124/2022-TSW dated 16.01.2023 received via email dated 16.01.2023.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	150 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00356274AM22
RA File Number	52AX04000076 AM22
Licence No and Date	5211002030/15/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 22.01.2023 as under:

1. The words “**Weight = 33.80Kg/Module & bifacial module having glass on both sides**” may be added in the description of the export product.
2. The quantity of import items at Sl. No. 1, 2, 3, 4 & 9 may be allowed **on net to net basis as per GN-4.**
3. The quantity of import item at Sl. No. 5 & 6 may be allowed **as net plus 0.5% wastage.**
4. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed **as applied for with the condition that value restricted up to 2 % fob value.**

Note:

1. **Export product will contain 72 imported cells per module.**
2. **Specification of imported cells will be same as used in export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	151 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00356975AM22
RA File Number	05AX04000962 AM22

Licence No and Date	0511008943/16/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/145/2022-TSW dated 16.01.2023 received via email dated 16.01.2023 as under: 1. The quantities of import items at Sl. No. 1 to 5 (Aluminium Wire Rod) may be allowed as applied for i.e. 66169 Kgs, 333736 Kgs, 26705 Kgs, 88408 Kgs & 191898 Kgs respectively as per Engineering Table-5. RA concerned may take suitable consequential action accordingly.	

Case No.	152 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00358650AM22
RA File Number	04AX04000225 AM22
Licence No and Date	0411002664/17/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	153 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22
Licence No and Date	0311011581/18/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	154 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004830AM23
RA File Number	03AX04001305 AM22
Licence No and Date	0311011667/22/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00364279AM22
RA File Number	04AX04000249 AM22
Licence No and Date	0411002723/23/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 23.01.2023 as under:	
1. Weight per blade should not be less than 24881Kgs. 2. The quantity of import items at Sl. No. 88 to 91, 99 to 114, 119 to 130, 148, 154, 157 to 159, 162, 167, 168, 172 to 180, 183 to 193, 195 to 204 & 220 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 36 to 83, 85 to 87, 92 to 97, 141, 146, 149 to 153, 155, 156, 160, 161, 163 to 166 & 182 may be allowed as applied for with overall value cap of 6 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	156 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00364284AM22
RA File Number	04AX04000246 AM22
Licence No and	0411002724/23/02/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 23.01.2023 as under: 1. Weight per blade should not be less than 24881Kgs. 2. The quantity of import items at Sl. No. 88 to 91, 99 to 114, 119 to 130, 148, 154, 157 to 159, 162, 167, 168, 172 to 180, 183 to 193, 195 to 204 & 220 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 36 to 83, 85 to 87, 92 to 97, 141, 146, 149 to 153, 155, 156, 160, 161, 163 to 166 & 182 may be allowed as applied for with overall value cap of 6 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00365094AM22
RA File Number	04AX04000247 AM22
Licence No and Date	0411002730/23/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 23.01.2023 as under: 1. Weight per blade should not be less than 24881Kgs. 2. The quantity of import items at Sl. No. 88 to 91, 99 to 114, 119 to 130, 148, 154, 157 to 159, 162, 167, 168, 172 to 180, 183 to 193, 195 to 204 & 220 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 36 to 83, 85 to 87, 92 to 97, 141, 146, 149 to 153, 155, 156, 160, 161, 163 to 166 & 182 may be allowed as applied for with overall value cap of 6 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	158 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00365823AM22
RA File Number	04AX04000248 AM22
Licence No and Date	0411002733/24/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 23.01.2023 as under: 1. Weight per blade should not be less than 24881Kgs. 2. The quantity of import items at Sl. No. 88 to 91, 99 to 114, 119 to 130, 148, 154, 157 to 159, 162, 167, 168, 172 to 180, 183 to 193, 195 to 204 & 220 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 36 to 83, 85 to 87, 92 to 97, 141, 146, 149 to 153, 155, 156, 160, 161, 163 to 166 & 182 may be allowed as applied for with overall value cap of 6 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00366460AM22
RA File Number	31AX04000069 AM22
Licence No and Date	3111001113/24/02/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	161 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00370573AM22
RA File Number	03AX04001344 AM22
Licence No and Date	0311011992/28/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Please provide Drawing/Dimensions, photograph and weight of the finished product. 2. Recovery of scrap/scrap sale details. The case stands deferred.	

Case No.	162 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00371374AM22
RA File Number	04AX04000262 AM22
Licence No and Date	0411002783/01/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	163 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00371701AM22
RA File Number	34AX04000309 AM22
Licence No and Date	3411001883/01/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 22.01.2023 as under: 1. The words “Dry type instrument transformers for LV applications” may be added in the description of the export product. 2. The quantity of import item (Enamelled Copper Winding Wire) may be allowed as net content in export product plus 1% wastage. 3. The quantity of import item (CR Silicon-Electrical Steel Sheet: Grain-Oriented) may be allowed as net content in export product plus 2% wastage. Note: Grade & thickness of steel will be same as used in export product. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00371817AM22
RA File Number	09AX04000157 AM22
Licence No and Date	0911002589/01/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	165 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00373784AM22
RA File Number	04AX04000289 AM22
Licence No and Date	0411002796/03/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	167 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SKYLAND METAL AND ALLOYS INC

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00381015AM22
RA File Number	03AX04001661 AM22
Licence No and Date	0311012469/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information / documents as per comments given by the TE: 1. Complete set of Application (ANF 4A). The case stands deferred.	

Case No.	169 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00380471AM22
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	170 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00381981AM22
RA File Number	03AA040113717 AM22
Licence No and Date	0311012529/10/03/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 22.12.2022 received via email dated 22.12.2022.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	171 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00381985AM22
RA File Number	03AX04001571 AM22
Licence No and Date	0311012530/10/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.	
The case stands deferred.	

Case No.	172 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00381988AM22
RA File Number	03AX04001128 AM22
Licence No and Date	0311012531/10/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.	
The case stands deferred.	

Case No.	173 / NC/2/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/2/MEET/Jan/202223/20				
Case Status	Case Approved				
Party Name	INFLO INTERNATIONAL INC				
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023				
HQ File Number	HQRNORM APPLY 00383292AM22				
RA File Number	08AX04000639 AM22				
Licence No and Date	0811004366/11/03/2022				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MSME on BO Portal as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
79039000	Zinc Powder	200000.00 Kgs	79039000	Zinc Powder (Unprocessed)	Import quantity allowed with 0.5% wastage
RA concerned may take suitable consequential action accordingly.					

Case No.	175 / NC/2/MEET/Jan/202223/20				
Case Status	Case Deferred				
Party Name	APAR INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023				
HQ File Number	HQRNORM APPLY 00386250AM22				
RA File Number	34AA04007564 AM22				
Licence No and Date	3411001955/14/03/2022				

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	176 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	METAL CANS AND CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00389871AM22
RA File Number	06AX04000132 AM22
Licence No and Date	0611001210/16/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Please provide break up of wastage along with justification, weight of export items and quantity, scrap generated and sale invoice if any.
2. Please provide the photographs of input and output material.

The case stands deferred.

Case No.	177 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00389386AM22
RA File Number	04AX04000325 AM22
Licence No and Date	0411002913/16/03/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	178 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00390558AM22
RA File Number	03AA040123083 AM22
Licence No and	0311013034/17/03/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00390559AM22
RA File Number	03AX04001356 AM22
Licence No and Date	0311013035/17/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	180 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00390937AM22
RA File Number	04AX04000324 AM22
Licence No and Date	0411002928/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	181 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00396423AM22
RA File Number	10AX04000088 AM22
Licence No and Date	1011000981/22/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Please provide a detail technical note on manufacturing process including the relevant flow sheet.
2. Please provide the stage wise wastage along with justification.

The case stands deferred.

Case No.	182 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00400058AM22
RA File Number	05AX04001309 AM22
Licence No and Date	0511011341/24/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Inner Diameter of pipe to be imported.
2. Minimum Inner Diameter of coupling to be exported.
3. Weight of pipe to be imported per meter.

The case stands deferred.

Case No.	183 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00401509AM22
RA File Number	34AA04002386 AM21
Licence No and Date	3411002032/25/03/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	184 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00404941AM22
RA File Number	04AX04000326 AM22
Licence No and Date	0411002995/28/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00407703AM22
RA File Number	04AX04000402 AM22
Licence No and Date	0411003003/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00407704AM22
RA File Number	04AX04000403 AM22
Licence No and Date	0411003004/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00408948AM22
RA File Number	03AX04001834 AM22
Licence No and Date	0311013483/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00410152AM22
RA File Number	04AX04000394 AM22
Licence No and Date	0411003012/31/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has submitted the documents and committed decided to examine this and referred to concerned TE.	

Case No.	189 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005003AM23
RA File Number	07AX04000564 AM22
Licence No and Date	0711003574/01/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that Consultant (TEC-1) has given comments for import items at Sl. No. 2 to 5. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for comments on rest of the import items. The case stands deferred.	

Case No.	190 / NC/2/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00004809AM23
RA File Number	03AX04002057 AM22
Licence No and Date	0311013695/07/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005684AM23
RA File Number	04AX04000364 AM22
Licence No and Date	0411003150/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a test report on copper content in Copper Wire Scrap as per ISRI Code Druid, obtained from the Customs laboratory that the imported Druid Copper scrap has 40% copper content. 2. What is the use of PVC after removal from Druid copper scrap? Is it saleable in the market? If yes, what is market value? How it is disposed of from the factory after removal? 3. Have you obtained license and clearance from MoEF&CC for such activity in the country? Submit a copy. The case stands deferred.	

Case No.	192 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	193 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000623AM23
RA File Number	31AX04000017 AM23
Licence No and Date	3111001333/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000636AM23
RA File Number	09AX04000411 AM22
Licence No and Date	0911002971/06/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	195 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000637AM23
RA File Number	09AX04000320 AM22
Licence No and Date	0911002972/06/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	196 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000640AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	197 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000641AM23
RA File Number	52AX04000028 AM23
Licence No and Date	5211002443/06/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of

Consultant (TEC-3) given via email dated 29.01.2023 as under:

1. The words “**Weight = 23.80Kg/Module & bifacial module having glass on both sides**” may be added in the description of the export product.
2. The quantity of import item at Sl. No.1 may be allowed **as net plus 1% wastage**.
3. The quantity of import items at Sl. No. 2, 3, 4 & 9 may be allowed **on net to net basis as per GN-4**.
4. The quantity of import items at Sl. No. 5 & 6 may be allowed **as net plus 0.5% wastage**.
5. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed **as applied for with the condition that value restricted up to 2 % fob value**.

Note:

1. **Export product will contain 72 imported cells per module.**
2. **Specification of imported cells will be same as used in export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	198 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000674AM23
RA File Number	03AX04000165 AM23
Licence No and Date	0311014602/09/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	200 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000678AM23
RA File Number	05AX04000348 AM23
Licence No and Date	0511012354/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000707AM23
RA File Number	31AX04000038 AM23
Licence No and Date	3111001338/11/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was	

issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	203 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000710AM23
RA File Number	08AX04000184 AM23
Licence No and Date	0811004912/11/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a repeat case of case No. 3 of NC meeting dated 12.05.2022. Hence, committee decided to withdraw the case from the agenda under intimation to concerned RA.	
The case stands approved.	

Case No.	204 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000719AM23
RA File Number	52AX04000033 AM23
Licence No and Date	5211002459/11/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Complete set of application (ANF 4A). 2. Generic name of import item at Sl. No. 2. 3. Specific use/function of items of import in export item. 4. Justification of wastage claimed.	
The case stands deferred.	

Case No.	205 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Size of conductors in cables along with quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	206 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000742AM23
RA File Number	03AX04000557 AM23
Licence No and Date	0311014683/13/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	207 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000758AM23
RA File Number	05AX04001167 AM22
Licence No and	0511012550/13/05/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information / documents as per comments given by the TE: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Specific use /function of each item of import in export product. 3. Drawing & weight of component made of import item 3. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 7. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 8. Use of export product. The case stands deferred.	

Case No.	208 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000764AM23
RA File Number	05AX040000-1 AM22
Licence No and Date	0511012552/13/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Assembly drawings/diagrams of the resultant product showing placement and	

- exact use of components in the export product (s).
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
 5. Use of export product.
 6. Specific use/function of each item of import in export product.
 7. Drawing & weight of component made of import item at Sl. No. 5 & 6.
 8. Generic name of import item at Sl. No. 5.

The case stands deferred.

Case No.	209 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000765AM23
RA File Number	05AX04001165 AM22
Licence No and Date	0511012553/13/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. Use of export product.
6. Specific use/function of each item of import in export product.
7. Drawing & weight of component made of import item at Sl. No. 7.

The case stands deferred.

Case No.	210 / NC/2/MEET/Jan/202223/20
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Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000813AM23
RA File Number	04AX04000038 AM23
Licence No and Date	0411003296/17/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	211 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000967AM23
RA File Number	04AX04000164 AM23
Licence No and Date	0411003362/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 24.01.2023 as under: 1. Weight per blade should not be less than 24608Kgs. 2. The quantity of import items at Sl. No. 87 to 90, 98 to 113, 118 to 128, 144, 150, 153 to 155, 158, 163, 164, 168 to 176, 179 to 189, 191 to 200, 214, 215, 220 & 224 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 35 to 82, 84 to 86, 91 to 96, 137, 142, 145 to 149, 151, 152, 156, 157, 159 to 162, 178, 221, 222 & 225 may be allowed as applied for with overall value cap of 7 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	212 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000959AM23
RA File Number	05AX04000547 AM23
Licence No and Date	0511012772/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to send the case through email to the concerned TE. Case is deferred.	

Case No.	213 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00000966AM23
RA File Number	04AX04000165 AM23
Licence No and Date	0411003361/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 24.01.2023 as under: 1. Weight per blade should not be less than 24608Kgs. 2. The quantity of import items at Sl. No. 87 to 90, 98 to 113, 118 to 128, 144, 150, 153 to 155, 158, 163, 164, 168 to 176, 179 to 189, 191 to 200, 214, 215, 220 & 224 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 35 to 82, 84 to 86, 91 to 96, 137, 142, 145 to 149, 151, 152, 156, 157, 159 to 162, 178, 221, 222 & 225 may be allowed as applied for with overall value cap of 7 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	214 / NC/2/MEET/Jan/202223/20
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Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001007AM23
RA File Number	04AX04000181 AM23
Licence No and Date	0411003379/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 24.01.2023 as under: 1. Weight per blade should not be less than 24608Kgs. 2. The quantity of import items at Sl. No. 87 to 90, 98 to 113, 118 to 128, 144, 150, 153 to 155, 158, 163, 164, 168 to 176, 179 to 189, 191 to 200, 214, 215, 220 & 224 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 35 to 82, 84 to 86, 91 to 96, 137, 142, 145 to 149, 151, 152, 156, 157, 159 to 162, 178, 221, 222 & 225 may be allowed as applied for with overall value cap of 7 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	215 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Brief note about the export products. The case stands deferred.	

Case No.	216 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001021AM23
RA File Number	04AX04000189 AM23
Licence No and Date	0411003384/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001022AM23
RA File Number	04AX04000182 AM23
Licence No and Date	0411003385/27/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 24.01.2023 as under: 1. Weight per blade should not be less than 24608Kgs. 2. The quantity of import items at Sl. No. 87 to 90, 98 to 113, 118 to 128, 144, 150, 153 to 155, 158, 163, 164, 168 to 176, 179 to 189, 191 to 200, 214, 215, 220 & 224 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 35 to 82, 84 to 86, 91 to 96, 137, 142, 145 to 149, 151, 152, 156, 157, 159 to 162, 178, 221, 222 & 225 may be allowed as applied for with overall value cap of 7 % fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	218 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001036AM23

RA File Number	04AX04000188 AM23
Licence No and Date	0411003389/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001453AM23
RA File Number	04AX04000241 AM23
Licence No and Date	0411003479/17/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of application (ANF-4A) along with all the relevant documents. 2. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	220 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001445AM23
RA File Number	07AX04000387 AM23
Licence No and Date	0711004338/17/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given on BO Portal as under: 1. The quantity of import items at Sl. No. 1, 8 to 10, 12, 15 to 18, 23, 28 to 31, 33 & 39 to 42 may be allowed on net to net basis with accountability clause.	

2. The quantity of import items at Sl. No. 2 to 7, 11, 13, 14, 19 to 22, 24 to 27, 32, 34 to 38 & 43 may be allowed **as applied for with nil wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	221 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001451AM23
RA File Number	04AX04000234 AM23
Licence No and Date	0411003478/17/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. A copy of application (ANF-4A) along with all the relevant documents. 2. Sheet layout diagram of the material indicating the wastage during blanking.	
The case stands deferred.	

Case No.	222 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001560AM23
RA File Number	52AX04001529 AM23

Licence No and Date	5211002686/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 29.01.2023 as under: 1. The words “Weight = 33.80Kg/Module & bifacial module having glass on both sides” may be added in the description of the export product. 2. The quantity of import items at Sl. No. 1, 2, 3, 4 & 9 may be allowed on net to net basis as per GN-4. 3. The quantity of import item at Sl. No. 5 & 6 may be allowed as net plus 0.5% wastage. 4. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed as applied for with the condition that value restricted up to 2 % fob value. Note: 1. Export product will contain 72 imported cells per module. 2. Specification of imported cells will be same as used in export product. RA concerned may take suitable consequential action accordingly.	

Case No.	224 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001567AM23
RA File Number	03AX04001856 AM23
Licence No and Date	0311015746/22/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	225 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001601AM23
RA File Number	02AX04000133 AM23
Licence No and	0211002603/22/06/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Power of each module/total wattage to be exported. 2. Detailed calculations of requirement of imported material. The case stands deferred.	

Case No.	226 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001606AM23
RA File Number	04AX04000233 AM23
Licence No and Date	0411003500/23/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	227 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001607AM23
RA File Number	52AX04001550 AM23
Licence No and Date	5211002699/23/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 29.01.2023 as under:	

1. The words “**Weight = 33.80Kg/Module & bifacial module having glass on both sides**” may be added in the description of the export product.
2. The quantity of import items at Sl. No. 1, 2, 3, 4 & 9 may be allowed **on net to net basis as per GN-4.**
3. The quantity of import item at Sl. No. 5 & 6 may be allowed **as net plus 0.5% wastage.**
4. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed **as applied for with the condition that value restricted up to 2 % fob value.**

Note:

1. **Export product will contain 72 imported cells per module.**
2. **Specification of imported cells will be same as used in export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	228 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001635AM23
RA File Number	34AX04000269 AM23
Licence No and Date	3411002421/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001640AM23
RA File Number	31AX04000084 AM23
Licence No and Date	3111001477/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001668AM23
RA File Number	34AX04000276 AM23
Licence No and Date	3411002430/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001669AM23
RA File Number	34AX04000272 AM23
Licence No and Date	3411002431/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23

Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001691AM23
RA File Number	04AX04000276 AM23
Licence No and Date	0411003540/27/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. To clarify the input material used. 2. Weight of the product at various intermediate stages (Eg. before or after cold heading, thread rolling). 3. Detail technical note on manufacturing process including the relevant flow sheet. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported /procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	235 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001693AM23
RA File Number	04AX04000305 AM23
Licence No and Date	0411003541/27/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	236 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001721AM23
RA File Number	34AX04000270 AM23
Licence No and Date	3411002443/28/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/2/2023-TSW dated 23.01.2023 received via email dated 23.01.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
74071059	Copper Profile	50000.00 Kgs	74031100	Copper Cathode	As applied for i.e. 51000Kgs as 1.02Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	237 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	GREAT WHITE GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001741AM23
RA File Number	03AX04001947 AM23
Licence No and Date	0311015971/29/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) & Consultant (TEC-3) given on BO Portal & via email dated 22.01.2023 as under:

1. The quantity of import item at Sl. No. 1 may be allowed as 1.01Kgs/Kg content in the export product.
2. The quantity of import item at Sl. No. 2 may be allowed with 5% wastage.

RA concerned may take suitable consequential action accordingly.

Case No.	238 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001757AM23
RA File Number	03AX04001950 AM23
Licence No and Date	0311015978/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001776AM23
RA File Number	05AX04000942 AM23
Licence No and Date	0511013511/30/06/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Inner Diameter of pipe to be imported.
2. Minimum Inner Diameter of coupling to be exported.
3. Weight of pipe to be imported per meter.

The case stands deferred.

Case No.	241 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001800AM23
RA File Number	07AX04000459 AM23
Licence No and Date	0711004513/01/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. No of tinplate containers produced from coil and weight of each container.
5. Justification for 2 % wastage during the process of coating along reduction in thickness, if any.
6. No of strips cut from sheet and its dimension.
7. Scrap sale invoice.
8. Different values of wastage mentioned in Appendix-4E, ANF-4A and flow chart, wastage claimed may be mentioned clearly along with break up at different stages including scrap.
9. Photograph and video of the manufacturing process.

The case stands deferred.

Case No.	242 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001834AM23

RA File Number	31AX04000088 AM23
Licence No and Date	3111001498/04/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	243 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001844AM23
RA File Number	04AX04000308 AM23
Licence No and Date	0411003604/04/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	244 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001852AM23
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Complete set of Application (ANF-4A). 2. Process chart show inputs for XLPE processing while import is for XLPE compound. Please Clarify. 3. Process show input of Si & Mg but these items are not there in application. 4. Weight of each Export Product.	

5. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.

The case stands deferred.

Case No.	245 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001855AM23
RA File Number	07AX04000447 AM23
Licence No and Date	0711004554/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001856AM23
RA File Number	07AX04000294 AM23
Licence No and Date	0711004555/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VEEVEE CONTROLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001857AM23
RA File Number	07AX04000453 AM23
Licence No and Date	0711004556/05/07/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Stage-wise wastage and dimensional drawings, technical specification and end use of cable.

The case stands deferred.

Case No.	248 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001848AM23
RA File Number	52AX04001549 AM23
Licence No and Date	5211002750/05/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 29.01.2023 as under:

1. The words “**Weight = 33.80Kg/Module & bifacial module having glass on both sides**” may be added in the description of the export product.
2. The quantity of import items at Sl. No. 1, 2, 3, 4 & 9 may be allowed **on net to net basis as per GN-4.**
3. The quantity of import item at Sl. No. 5 & 6 may be allowed **as net plus 0.5% wastage.**
4. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed **as applied for with the condition that value restricted up to 2 % fob value.**

Note:

- 1. Export product will contain 72 imported cells per module.**
- 2. Specification of imported cells will be same as used in export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	249 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	ELEC STEEL PROCESSING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001877AM23
RA File Number	34AX04000326 AM23
Licence No and Date	3411002497/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	250 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001890AM23
RA File Number	34AX04000313 AM23
Licence No and Date	3411002503/06/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001898AM23
RA File Number	05AX04000958 AM23
Licence No and Date	0511013637/07/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001952AM23
RA File Number	03AX04001933 AM23
Licence No and Date	0311016228/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00001989AM23
RA File Number	03AX04001825 AM23
Licence No and Date	0311016296/12/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002062AM23
RA File Number	03AX04002238 AM23
Licence No and Date	0311016369/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00002076AM23
RA File Number	03AX04002217 AM23
Licence No and Date	0311016387/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002082AM23
RA File Number	05AX04001120 AM23
Licence No and Date	0511013796/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002238AM23
RA File Number	07AX04000526 AM23
Licence No and Date	0711004760/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002259AM23

RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002271AM23
RA File Number	03AX04002271 AM23
Licence No and Date	0311016512/26/07/2022
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 22.01.2023 as under: 2. The quantity of import item (PVC Sheet of Relevant Size) may be allowed with 5% wastage. 3. The quantity of import item (Overlay (Transparent PVC Sheet of Relevant Size)) may be allowed with 5% wastage. 4. The quantity of import item (Holographic Roll of Relevant Width and Size) may be allowed with 2% wastage. 5. The import item (Magastrap overlay) may be deleted as it is shown as indigenous item. 6. The import item (CHIP (IC)) may be deleted as it is shown as indigenous item. 7. The quantity of import item (ACF Inlays) may be allowed with 5% wastage. 8. The quantity of import item (ACF Tape) may be allowed with 2% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	260 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002266AM23
RA File Number	03AX04002294 AM23
Licence No and Date	0311016604/26/07/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	261 / NC/2/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002267AM23
RA File Number	03AX04002258 AM23
Licence No and Date	0311016605/26/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	262 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002301AM23
RA File Number	31AX04000119 AM23
Licence No and Date	3111001589/27/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	263 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002306AM23
RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002373AM23
RA File Number	34AX04000421 AM23
Licence No and Date	3411002588/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	266 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002340AM23
RA File Number	03AX04002377 AM23
Licence No and Date	0311016697/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002350AM23
RA File Number	03AX04002370 AM23
Licence No and Date	0311016711/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	268 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	269 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002387AM23
RA File Number	03AX04002108 AM23
Licence No and Date	0311016772/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002403AM23
RA File Number	31AX04000128 AM23
Licence No and Date	3111001594/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/2/MEET/Jan/202223/20				
Case Status	Case Approved				
Party Name	METALIC IMPRESSIONS (INDIA) PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023				
HQ File Number	HQRNORM APPLY 00002406AM23				
RA File Number	05AX04001281 AM23				
Licence No and Date	0511014062/02/08/2022				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) received on BO Portal as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
85177990	Mobile Window (3636600 Pcs) ((Made out of Hard Coated Acrylic Sheet duly printed & laminated (0.70 to 1.50 MM))	15000.00 Kgs	39205119	Acrylic Sheet (0.70mm To 1.50mm)	15750.00Kgs inclusive of 5% wastage
RA concerned may take suitable consequential action accordingly.					

Case No.	274 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002447AM23
RA File Number	03AX04002307 AM23
Licence No and Date	0311016840/03/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JEKAY INTERNATIONAL TRACK PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002454AM23
RA File Number	02AX04000257 AM23
Licence No and Date	0211002801/03/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	276 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002480AM23
RA File Number	34AX04000436 AM23
Licence No and Date	3411002614/04/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002479AM23
RA File Number	34AX04000437 AM23
Licence No and Date	3411002612/04/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	278 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002493AM23
RA File Number	07AX04000637 AM23
Licence No and Date	0711004855/05/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	279 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RIKUN MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002497AM23
RA File Number	04AX04000424 AM23
Licence No and Date	0411003771/05/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002522AM23
RA File Number	34AX04000432 AM23

Licence No and Date	3411002624/08/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	281 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	H.R. SOLAR SOLUTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002569AM23
RA File Number	02AX04000253 AM23
Licence No and Date	0211002822/10/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00002584AM23
RA File Number	02AX04000262 AM23
Licence No and Date	0211002830/10/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SCODA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005288AM23
RA File Number	08AX04000970 AM23
Licence No and Date	0811006057/20/09/2022

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	284 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005290AM23
RA File Number	08AX04001031 AM23
Licence No and Date	0811006104/26/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM REVIW00005307AM23
RA File Number	08AX04001039 AM23
Licence No and Date	0811006151/30/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	286 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	287 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00003536AM23
RA File Number	05AX04001664 AM23
Licence No and Date	0511015142/04/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00003560AM23
RA File Number	34AX04000631 AM23
Licence No and Date	3411002870/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	289 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004732AM23
RA File Number	07AX04001301 AM23
Licence No and Date	0711005834/01/12/2022

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	290 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004734AM23
RA File Number	07AX04001282 AM23
Licence No and Date	0711005839/01/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	291 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments as per comments of MSME.	
The case stands deferred.	

Case No.	292 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004740AM23
RA File Number	03AX04004115 AM23
Licence No and Date	0311019675/01/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	293 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004744AM23
RA File Number	34AX04000785 AM23
Licence No and Date	3411003062/01/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and the TE, DHI has informed that the applicant has mentioned in Appendix-4E that they have applied the subject AA under Self-Declaration Under Para -4.07 but in Chartered Engineer Certificate (Appendix-4K), it is on Self-Ratification Scheme under Para-4.07A. Therefore, the Committee decided to seek clarification from the applicant whether proposal is under Self-Declaration Scheme (4.07) or Self-Ratification Scheme (4.07A) of HBP. The case stands deferred.	

Case No.	294 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LAL BABA SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	295 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004765AM23
RA File Number	04AX04000787 AM23
Licence No and	0411004558/02/12/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	296 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004784AM23
RA File Number	07AX04001311 AM23
Licence No and Date	0711005855/02/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Material specification of each of impost and indigenous inputs and their function. 2. Percentage non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input. 3. Net weight of export item. 4. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 5. List of components in the import items. 6. List of consumables with their value in the import.	
The case stands deferred.	

Case No.	297 / NC/2/MEET/Jan/202223/20					
Case Status	Case Approved					
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023					
HQ File Number	HQRNORM APPLY 00004756AM23					
RA File Number	03AX04003881 AM23					
Licence No and Date	0311019704/02/12/2022					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received on BO Portal as under:						
ITCHS	Export Item	Export	Sl.	ITCHS	Import Item	Recommended

Code		Quantity	No.	Code		Quantity
73144290	Chain Link Fence Made Out Of Non Alloy Hot Dip galvanised Steel Wire Coated With PvcDia: 1.2mm To 8mm (Net Qty Of Exempt Material Used In Export Product 1) Relevant Non Alloy Hot Dip Galvanised Steel Wire-509.98MT (Excluding 1% Wastage) 2) PVC Compound-83.02mt (Excluding 2% Wastage))	593.00 MT	1	72172010	Relevant Non Alloy Hot Dip Galvanised Steel Wire Dia : 1.2mm To 8mm.	513.00MT with 0.60% wastage on the net weight of non-alloy hot dip galvanized steel wire
			2	39042200	PVC Compound As Per International Standards	83.85MT with 1% wastage on the net weight of PVC compound

Note: The diameter of the imported galvanized steel wire and grade should be matched with the diameter and grade of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	298 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004801AM23
RA File Number	04AX04000791 AM23
Licence No and Date	0411004567/05/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	299 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004802AM23
RA File Number	04AX04000792 AM23
Licence No and Date	0411004568/05/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	300 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004804AM23
RA File Number	02AX04000495 AM23
Licence No and Date	0211003435/05/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	301 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KHAITAN WINDING WIRE PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004819AM23
RA File Number	02AX04000499 AM23

Licence No and Date	0211003446/05/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	302 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004838AM23
RA File Number	31AX04000264 AM23
Licence No and Date	3111001867/06/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	303 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004825AM23
RA File Number	56AX04000250 AM23
Licence No and Date	5611001331/06/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	304 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ADVENT METAL PROFILE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004837AM23
RA File Number	56AX04000249 AM23
Licence No and Date	5611001334/06/12/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	305 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004854AM23
RA File Number	03AX04004444 AM23
Licence No and Date	0311019812/07/12/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	306 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004857AM23
RA File Number	03AX04004445 AM23
Licence No and Date	0311019819/07/12/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	307 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004879AM23
RA File Number	34AX04000755 AM23
Licence No and Date	3411003094/08/12/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	308 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004884AM23
RA File Number	07AX04001306 AM23
Licence No and Date	0711005893/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	309 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004894AM23
RA File Number	07AX04001305 AM23
Licence No and Date	0711005899/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	310 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004915AM23
RA File Number	34AX04000830 AM23
Licence No and Date	3411003104/09/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	311 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JYOTITECH SOLAR LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004900AM23
RA File Number	03AX04003538 AM23
Licence No and Date	0311019868/09/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	312 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004913AM23
RA File Number	03AX04004577 AM23
Licence No and Date	0311019891/09/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	313 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	314 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	315 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ARJUN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004968AM23
RA File Number	05AX04002624 AM23
Licence No and Date	0511016345/13/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	316 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	317 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004977AM23
RA File Number	06AX04000276 AM23
Licence No and Date	0611001754/13/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received on BO Portal as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	79040019	Zinc Bars And Rods (Zinc Bars And Rods, Profiles Made Out Of Zinc Scrap - Unshredded Old Zinc Die Cast Scrap Covered By ISRI Code Word Saves)	40000 Kgs	1	79020010	Zinc Scrap – Unshredded Old Zinc Die Cast Scrap Covered By ISRI Code Word Saves	42000.00Kgs with 5% wastage on the net content of zinc in the export product
2	79040019	Zinc Bars And Rods (Zinc Bars And Rods, Profiles Made Out Of Zinc, Not Alloyed - Containing By Weight Less Than 99.99 % Of Zinc (Purity 97% To 99%))	51429 Kgs	2	79011200	Zinc, Not Alloyed - Containing By Weight Less Than 99.99 % Of Zinc (Purity 97% To 99%)	52457.58Kgs with 2% wastage on the net content of zinc in the export product

RA concerned may take suitable consequential action accordingly.

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Case No.	318 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00004984AM23
RA File Number	03AX04004204 AM23
Licence No and Date	0311019973/14/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	319 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	320 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005026AM23
RA File Number	03AX04004387 AM23
Licence No and Date	0311020047/16/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	321 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005062AM23
RA File Number	34AX04000845 AM23
Licence No and Date	3411003124/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	322 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005064AM23
RA File Number	34AX04000207 AM22
Licence No and Date	3411003128/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	323 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005068AM23
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	324 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005076AM23
RA File Number	31AX04000277 AM23
Licence No and Date	3111001898/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	325 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005078AM23
RA File Number	32AX04000412 AM23
Licence No and Date	3211004127/19/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/3211004127/2023-TSW dated 23.01.2023 given via email dated 24.01.2024 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85041090	Transformers (Part No: TM11-0001-00 (56KVA))	28 Number	1	72251920	CRGO Coil	2% wastage allowed on net content basis in the export item
2	85041090	Transformers (Part No: TM11-0002-00 (53KVA))	30 Number	2	72251920	CRGO Coil	2% wastage allowed on net content basis in the export item
3	85041090	Transformers (Part No: TM31-0121-00 (115KVA))	38 Number	3	72251920	CRGO Coil	2% wastage allowed on net content basis in the export item

RA concerned may take suitable consequential action accordingly.

Case No.	326 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005081AM23
RA File Number	32AX04000415 AM23
Licence No and Date	3211004130/19/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/3211004130/2023-TSW dated 30.01.2023 given via email dated 30.01.2023 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85041090	Inductor (TM12-0006-00)	32 Number	1	72251920	CRGO Coil	2% wastage allowed on net content basis in the export item
2	85041090	Inductor (TM12-0007-00)	458 Number	2	72251920	CRGO Coil	2% wastage allowed on net content basis in the export item

RA concerned may take suitable consequential action accordingly.

Case No.	327 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005110AM23
RA File Number	34AX04000852 AM23
Licence No and Date	3411003131/20/12/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	328 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005145AM23
RA File Number	02AX04000534 AM23
Licence No and Date	0211003540/20/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	329 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005109AM23
RA File Number	34AX04000850 AM23
Licence No and Date	3411003130/20/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	330 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005161AM23
RA File Number	03AX04004780 AM23
Licence No and Date	0311020184/21/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of Consultant (TEC-1) received on BO Portal. Further, the matter was deliberated in the meeting and after due deliberation, the Committee	

decided to fix the ad-hoc norms, taking cue from earlier approved AA No. 0310836249 dated 18.05.2020 in Meeting dated 21.10.2022, as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	Aluminium Foil Polythelene Laminated Glass Fabric (ALUGLASS)	45000 Kgs	1	70191900	Glass Filament Yarn	1.05Kgs/Kg content in the export product
			2	76071190	Aluminium Foil upto 20 Microns	1.02Kgs/Kg content in the export product
			3	39069090	Polyvinyl Alcohol (Glue)	Nil wastage
			4	39011090	LDPE - Polyethelene	Nil wastage

RA concerned may take suitable consequential action accordingly.

Case No.	331 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005163AM23
RA File Number	02AX04000539 AM23
Licence No and Date	0211003543/21/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	332 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005170AM23
RA File Number	05AX04002746 AM23
Licence No and Date	0511016479/21/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to concerned TE for examination & comments.	
The case stands deferred.	

Case No.	333 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005223AM23
RA File Number	04AX04000843 AM23
Licence No and Date	0411004653/22/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	334 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00005225AM23
RA File Number	04AX04000842 AM23
Licence No and Date	0411004654/22/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	335 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005226AM23
RA File Number	32AX04000425 AM23
Licence No and Date	3211004153/22/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	336 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005341AM23
RA File Number	05AX04002835 AM23
Licence No and Date	0511016573/27/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	337 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005342AM23

RA File Number	34AX04000901 AM23
Licence No and Date	3411003181/27/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	338 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005344AM23
RA File Number	34AX04000425 AM22
Licence No and Date	3411003194/27/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	339 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005356AM23
RA File Number	03AX04004647 AM23
Licence No and Date	0311020315/28/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under: 1. The quantity of import item (Relevant Prime Hot Dipped Galvanised Steel Hollow Section Thickness up To 8 MM.) may be allowed as 238.67MT with 3% wastageon the net weight of imported items in the export product. 2. The quantity of import item (Relevant Prime Hot Dipped Galvanised Steel Sheet Coils, Thickness up to 4mm Width 20 mm to 1500 mm) may be allowed as 83.18MT with 1.5% wastageon the net weight of imported items in the export product. 3. The quantity of import item (GI Weldmesh Panels Made of Wire Hot Wire Dia 3 mm Overall Size: Height: 2755.9 mm X Width: 2636.0 mm, Mesh Size: 77.1 mm to 12.7 mm) may be allowed as 254.60MT<i>e.on net to net basis with the accountability clause.</i> 4. The quantity of import item (Thermoplastic Powder Paint) may be allowed as 41.16MT with 5% wastageon the net weight of imported items in the export product.	

Note: The grade of steel, thickness, size, and diameter of the imported items should be matched with the grade, size, and thickness of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	340 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005357AM23
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	341 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005372AM23
RA File Number	04AX04000860 AM23
Licence No and Date	0411004680/28/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment.	

The case stands deferred.

Case No.	342 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005373AM23
RA File Number	04AX04000859 AM23
Licence No and Date	0411004679/28/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	343 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005382AM23
RA File Number	03AX04004840 AM23
Licence No and Date	0311020328/28/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	344 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00005434AM23
RA File Number	02AX04000550 AM23
Licence No and Date	0211003589/30/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	345 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005443AM23
RA File Number	05AX04002891 AM23
Licence No and Date	0511016636/30/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	346 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005444AM23
RA File Number	05AX04002892 AM23
Licence No and Date	0511016637/30/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	347 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005446AM23
RA File Number	04AX04000877 AM23
Licence No and Date	0411004702/30/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC etc. from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	348 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005456AM23
RA File Number	03AX04004902 AM23
Licence No and Date	0311020378/02/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	349 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005475AM23
RA File Number	02AX04000528 AM23

Licence No and Date	0211003602/02/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	350 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005514AM23
RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	351 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005499AM23
RA File Number	03AX04004801 AM23
Licence No and Date	0311020459/04/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	352 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005537AM23
RA File Number	04AX04000880 AM23
Licence No and Date	0411004712/05/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	353 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005538AM23
RA File Number	04AX04000888 AM23
Licence No and Date	0411004713/05/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	354 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RATNADEEP METAL AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005547AM23
RA File Number	08AX04001568 AM23

Licence No and Date	0811006930/05/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	355 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005550AM23
RA File Number	04AX04000896 AM23
Licence No and Date	0411004716/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	356 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005576AM23
RA File Number	08AX04001479 AM23
Licence No and Date	0811006943/06/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	357 / NC/2/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005622AM23
RA File Number	07AX04001494 AM23
Licence No and Date	0711006149/09/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	358 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005676AM23
RA File Number	52AX04001725 AM23
Licence No and Date	5211003948/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	359 / NC/2/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023
HQ File Number	HQRNORM APPLY 00005677AM23
RA File Number	52AX04001726 AM23
Licence No and Date	5211003949/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	360 / NC/2/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202223/ 20 and 30/01/2023

HQ File Number	HQRNORM APPLY 00005680AM23
RA File Number	32AX04000465 AM23
Licence No and Date	3211004252/11/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/3211004252/2023-TSW dated 23.01.2023 given via email dated 23.01.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
85041090	Transformers (Part No. 4522)	4950 Number	72251920	CRGO Steel	2% wastage allowed on net content basis in the export item

RA concerned may take suitable consequential action accordingly.